

## CENTRAL ADMINISTRATIVE TRIBUNAL CHANDIGARH BENCH

# ORIGINAL APPLICATION NO.60/692/2021 DATED THIS THE 19<sup>th</sup> DAY OF AUGUST, 2021

#### CORAM:

#### HON'BLE SHRI SURESH KUMAR MONGA, MEMBER (J)

(On video conference from Central Administrative Tribunal, Chandigarh Bench, Chandigarh).

#### HON'BLE SHRI RAKESH KUMAR GUPTA, MEMBER (A)

(On video conference from Central Administrative Tribunal, Bangalore Bench, Bangalore).

Priyanka Newlia aged 29 years, d/o Sh. Om Parkash, now wife of Sh. Ankush

Grewal, resident of #2622, Sector-21, Part-3, Panchkula-134112. Group B.

....Applicant

(By Advocate Ms. Bhavna Grewal - through video conference)

Vs.

- Union of India, through its Secretary, Government of India, Ministry of Labour and Employment Department, Sharam Shakti Bhawan, Raffi Marg, New Delhi-110001.
- 2. Labour Bureau, Block-2, Institutional Area, Sector-38 West, Chandigarh through its Director General-160038.

.....Respondents

(By Advocate Sh. Sanjay Goyal – through video conference)

#### ORDER (ORAL)



### PER: SURESH KUMAR MONGA, MEMBER (J)

- 1. The present Original Application has been filed by the applicant under Section 19 of the Administrative Tribunals Act, 1985 laying down therein a challenge to order dated 05.07.2021 (Annexure A-7) vide which she has been transferred from Chandigarh to Shimla.
- 2. Learned counsel for the applicant submitted that the order dated 05.07.2021 was issued in contravention of the policy guidelines (Annexure A-2), and, therefore, the applicant submitted a representation dated 06.07.2021 (Annexure A-8) on which no decision has been taken by the respondents uptil now. Learned counsel further submitted that the applicant will be satisfied if the present original application is disposed of with a direction to respondents to decide her pending representation dated 06.07.2021 and a reasoned and speaking order is passed over the same in accordance with the policy guidelines prevalent in the respondent Organization.
- In view of the aforestated limited prayer made by learned counsel for the applicant, we deem it appropriate to dispose of present Original Application without entering into the merits of the case.
- 4. Accordingly, the Original Application is disposed of with a direction to respondents to decide the applicant's pending representation dated 06.07.2021 and pass a reasoned and speaking order in accordance with the policy guidelines in vogue. Before taking such a decision, the applicant shall also be afforded an opportunity of hearing. The whole exercise be carried out within a period of one month from the date of receipt of a certified copy of this order.



- 5. So long as the applicant's representation remains pending, she will not be displaced from her present place of posting.
- 6. Ordered accordingly. However, there shall be no orders so as to costs.

(RAKESH KUMAR GUPTA)
MEMBER (A)

(SURESH KUMAR MONGA)
MEMBER (J)

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